

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 617
IB-272/PB/2019
IA/952/2021, IA/1088/2021,
IA/4712/2022,Cont.P/28/2023

IN THE MATTER OF:

Mr. Ranjeet Ramkrishna Yadav

...PETITIONER

Vs

M/s. JNC Construction Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 19.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

:Adv. Vardhman Kushik, Adv.
Nishant Gautam, Adv. Dhruv
Joshi, Adv. Ajay Kanojiya, Adv.
Mayank Sharma, Adv. Sanjana
Mehrotra, Adv. Ankur Jain, Adv.
Rudra Rout for contempt

For the Applicant

:Mr. Kanishk Khetan, Adv in IA
952/2021 & 1088/2021

For the RP

:Adv. GP Madaan

For the Respondent/Corporate Debtor

:Mr. UN Singh Adv GNIDA in IA
1088/2021 & Cont. P 28/23

ORDER

Due to paucity of time, matter is adjourned to **20.05.2024**.

Sd/-
(Court Officer)